

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 118 OF 2019

Dated: 14th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Chalet Hotels Limited & Anr.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Pritha Saikumar
Ms. Arunima

Counsel for the Respondent (s) : Mr. Anup Jain
Mr. Udit Gupta for R-2

ORDER

Admit.

Objections, if any, may be filed in IA for Stay as well as main Appeal within six weeks' time i.e. on or before 28.06.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.07.2019 with advance copy to the other side.

List the matter on **23.07.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**